

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 11th day of May 2001.

Original Application no. 554 of 2001.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman
Hon'ble Maj Gen KK Srivastava, Member-A.

Vijay Kumar Jaisawal,
S/o Shri Pateshwari Prasad,
R/o vill. and Post Mundera Bazar,
Gorakhpur.

... Applicant

C/A Shri S.P.K. Tripathi
Shri I.M. Kushwaha

Versus

1. Union of India through Principal Chief Post Master General, UP Lucknow.
2. Post Master General, Gorakhpur Region, Gorakhpur.
3. Senior Supdt. of Post Offices, Gorakhpur Mandal, Gorakhpur.
Shri Ram Krishna Jaiswal,
S/o Shri Shrawan Kumar,
R/o Vill. & Post Mundera Bazar,
Gorakhpur.

... Respondents

C/Rs Shri R.C. Joshi

... 2/-

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ORDER (Oral)

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

The facts stated in the OA are that the post of EDBPM, Mundera Bazar, Chauri Chaura, Gorakhpur fell vacant on account of retirement of Shri Shravan Kumar. By notice dated 13.5.1999 applications were invited and the ~~late~~ date of submitting the applications was 11.6.1999. The applicant claimed that he stood first class in High School examination, whereas the respondent no. 4 was second class. Thus in merit the applicant was higher and he should have been selected, regarding other requirements, it has been stated that there was no difference between applicant and respondent no. 4. It has also been submitted that before coming to this Tribunal, the applicant filed a representation dated 22.5.2000 before Post Master General, Gorakhpur Region, Gorakhpur (respondent no.2) raising his grievance. That representation is still pending and has not been decided.

2. Considering the facts and circumstances of the case we are of the opinion that ends of justice shall be better served, if respondent no. 2 is directed to decide the representation of the applicant within stipulated period after giving opportunity of hearing to applicant and respondent no. 4.

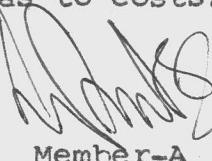


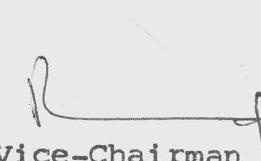
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3. The OA is accordingly disposed of with the direction to respondent no. 2 to consider and decide the representation of the applicant (Annexure 7) dated 22.5.2000 within 3 months from the date of copy of this order is filed before him, by a reasoned order, after hearing, the applicant and respondent no.4.

4. No order as to costs.


Member-A


Vice-Chairman

/pc/